

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 263 OF 2015 &
IA NO. 453 OF 2018

Dated: 15th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation	Appellant(s)
Vs.		
West Bengal Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr.C.K.Rai for R-1

ORDER

IA NO. 453 OF 2018
(Appl. for Delay in filing Reply)

The learned counsel, Mr. C. K. Rai, appearing for the first Respondent submitted that the instant application filed for delay in filing reply is of 22 days which has been explained satisfactorily and sufficient cause shown in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause shown in the application. The same is accepted and the delay in filing the reply is condoned. The IA, being IA No.453 of 2018 *(for delay in filing the reply)* is allowed.

APPEAL NO. 263 OF 2015

Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder to the reply filed by the Respondent No.1 on or before 06.06.2018 after serving copy on the other side.

Further, learned counsel appearing for the Appellant and Respondent submitted that the instant appeal may be posted along with Appeal No. 275 of 2015 as arising out of the same Impugned Order.

Submissions made by learned counsel appearing for both the parties, as stated above, are placed on record.

List and Tag this instant Appeal along with Appeal No. 275 of 2015 on **06.08.2018** as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pr/kt